

(b) if so, the nature of the decision taken?

The Minister of State in the Ministry of Home Affairs (Shri Datar)
(a) Yes

(b) A statement is laid on the Table of the House [See Appendix I, annexure No 43]

Legal Terminology in Hindi

201. Shri D. C. Sharma: Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No 3154 on the 16th April, 1959 and state the further progress made by the Expert Committee set up for evolving Legal Terminology in Hindi?

The Minister of Education (Dr. K. L. Shrimall): Since the Unstarred Question No 3154 was answered on 16th April, 1959, the Expert Committee on Legal Terms has evolved 409 more terms

Grants to Punjab University

202. Shri D. C. Sharma. Will the Minister of Education be pleased to lay a statement on the Table showing

(a) the total amount of grants given to the Punjab University since 1948 year-wise;

(b) whether there has been any irregularity in the utilization of these grants by the university, year-wise, and

(c) if so, the details thereof and action taken thereon?

The Minister of Education (Dr. K. L. Shrimall): (a) A statement is laid on the Table [See Appendix I, annexure No 44]

(b) and (c) No irregularities in the utilization of these grants by the University have so far come to the notice of Government.

Elimination of contract system in M.E.S.

203. Shri D. C. Sharma: Will the Minister of Defence be pleased to refer

to the reply given to Starred Question No 2103 on the 29th April, 1959 and state:

(a) the nature of further steps that are being taken to eliminate or minimise contract system in M.E.S., and

(b) the value of work done through contract system and departmental labour separately in 1958-59 in M.E.S.?

The Deputy Minister of Defence (Sardar Majithia): (a) The matter is under consideration

(b) Information is being collected and will be laid on the Table of the Lok Sabha as early as possible

Oil Industry

204 Shri D. C. Sharma: Will the Minister of Steel, Mines and Fuel be pleased to state

(a) the amount of foreign investment in the Oil Industry as on the 1st July, 1959,

(b) the extent of Indian capital invested in the Industry at present, and

(c) the steps taken to increase the Indian capital investment in the above industry?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b) Information on the amount of Indian and foreign investment in the Oil Industry as on 1-7 1959 is not yet available. The latest information available is in respect of investment as on 1-1-1958. The reason is that this information is compiled with reference to the Balance-Sheets of the companies concerned as passed at the Annual General Meetings. According to section 168 of the Companies Act, 1956 (No. 1 of 1956) the Annual General Meeting should be held by the Companies within nine months after the expiry of each financial year, in other words, the accounts of the Companies in question